

ITEM NO.6
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10536/2019

NEMIECHAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 13-01-2021 This petition was called on for hearing today.

For Petitioner(s)

Mr Abhishek Yadav, Adv.
Ms. Aparna Jha, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent has already filed counter affidavit.

Original records have been received from the Trial Court
but in vernacular language, torn and handwritten. Let the
records be sent back to the concerned Court for translation into
English language in terms of Circular No.F.No.70/Judl./2010
dated 18.11.2010 and as per this Hon'ble Court's order
dt.20.11.2018 in Crl.A No.1256/2017, thereafter matter be listed
before this Court.

List again on 12.3.2021.

ANIL LAXMAN PANSARE
Registrar